CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 05.12.2013

CP No. 64/2013 (OA No. 219/2013)

Mr. G.P. Kaushik, counsel for petitioner.
Mr. Neeraj Batra, counsel for respondents.

Heard learned counsel for the parties.

Learned counsel for the respondents submits that the order of the Tribunal dated 14.03.2013 passed in OA No. 219/2013 has been fully complied with by the respondents. In support of his averments, he referred to the speaking order dated 07.08.2013 (Annexure-CPR/1). From the perusal of the record, it is seen that the representation of the applicant dated 27.07.2012 has been considered and decided by a speaking order dated 07.08.2013 (Annexure CPR/1).

In view of the above, we are of the opinion that substantial compliance of the order of the Tribunal dated 14.03.2013 passed in OA No. 219/2013 has been made by the respondents. Hence, the Contempt Petition does not survive. Therefore, the Contempt Petition is dismissed. Notices issued earlier to the respondents are discharged.

(ARVIND ROHEE)
JUDICIAL MEMBER

(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat